

(b) If not, the reasons therefor?

The Minister of Home Affairs (Pandit G. B. Pant): (a) Yes, provided they are suitable and qualified for appointment as High Court Judges

(b) Does not arise

Conference of Political Parties

1584. Shri Ram Krishna: Will the Minister of Law be pleased to state:

(a) whether it is a fact that a Conference of the representatives of political parties was held recently at New Delhi to discuss measures to check increase in election expenses of contesting candidates;

(b) if so, the names of the political parties which attended this Conference,

(c) the details of the measures suggested by them, and

(d) the nature of the final decision arrived at this Conference?

The Deputy Minister of Law (Shri Hajarnavis): (a) A Conference of representatives of the four all India political parties was held in the office of the Election Commission on the 28th November, 1958. One of the subjects discussed in the conference was the reduction of election expenses incurred by the Candidates

(b) The representatives of the Indian National Congress, the Communist Party of India, the Praja Socialist Party and the All-India Bharatiya Jan Sangh attended the conference

(c) and (d). The discussions on the measures to be adopted to check increase in election expenses remained inconclusive. The political parties desired to examine the question further. It was decided that they would send their suggestions to the Election Commission in due course

Promotion of Grade III Officers

1585. Shri Braj Raj Singh: Will the Minister of Home Affairs be pleased to state.

(a) whether different periods of qualifying service in grade III have been prescribed for promotion to grade II of Central Secretariat Service in respect of—

(i) officers promoted on the basis of seniority; and

(ii) officers included in Regular Temporary Establishment on the basis of limited departmental examination, and

(b) if so, the reasons therefor

The Minister of Home Affairs (Pandit G. B. Pant): (a) Government have not prescribed different periods of qualifying service as suggested in the Question. Actual promotions are, however, made on the recommendation of the Union Public Service Commission who make selections according to their standards of suitability

(b) Does not arise

12 hrs.

PAPERS LAID ON THE TABLE

MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No G S R 1119, dated the 29th November, 1958 making certain amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956 [Placed in Library See No. LT-1122/58]

COMMITTEE ON PETITIONS MINUTES

Shri Barman (Cooch-Bihar-Reserved-Sch Castes): Sir, I beg to lay on the Table the Minutes of the sittings (Twenty-first and Twenty-second) of the Committee on Petitions held during the Sixth Session